

were domicile of Delhi even prior to 1967; and

(b) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) and (b). The Registrar of Cooperative Societies has reported that as per the bye-laws of the cooperative housing societies, a member should be a resident of Delhi at the time of enrolment. The members are requested to furnish necessary proof in this regard on receipt of specific complaints as to their membership so as to examine the complaints as to the genuineness of the membership or otherwise.

[Translation]

Shortage of Coal In Gujarat

8341. SHRI N.J. RATHVA : Will the Minister of COAL be pleased to state:

(a) whether there is an acute shortage of coal in Gujarat,

(b) if so, whether there is maximum shortage of coal in Rajkot area,

(c) the total quantity of coal provided to Gujarat during the last two years and the quantity of coal provided to Chhota Udaipur, a tribal area out of this, and

(d) whether the Government propose to provide more coal to Chhota Udaipur during the year 1992—93?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P. A. SANGMA) : (a) to (d). There have been some shortfalls in movement of coal to consumers in non core sectors in the State of Gujarat due to priority movement of coal by rail to core sectors like power etc. However, instruc-

tions have been issued to coal companies to ensure supply of coal to the consumers in non-core sectors atleast to the extent of 50% of the linkages either by rail or by road.

Coal companies do not maintain separate date of despatches of coal for a particular district. Figures of state-wise despatches are only maintained by them. The total quantity of coal supplied to Gujarat from Coal India sources during the last two years is 14.602 million tonnes in 1990-91 and 12.098 million tonnes from April '91 to January '92. The despatches in the current year to Gujarat are likely to increase further

[English]

Exemption from Paying Provident Fund

8342. SHRI TEJ NARAYAN SINGH. Will the PRIME MINISTER be pleased to state:

(a) whether some sick autonomous bodies are exempted to pay P. F. arrears;

(b) if so, the details thereof;

(c) if not, the action taken by the concerned Departments to recover the P. F. arrears from such bodies like National Consumers Cooperative Federation of India Ltd.

(d) whether Government P. F. Commissioner has received any representation in this regard from the employees union; and

(e) if so, the reaction of the Union Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR) : (a) No, Sir.

(b) Does not arise.

(c) Appropriate penal action is taken against defaulting establishment, including sick autonomous bodies to recover PF arrears. The NCCF have deposited PF deductions in respect of its employees upto February, 1992.

(d) and (e). Yes Sir. The employees' union has represented against non-payment of enhanced rate of PF contribution. Their representation has since been examined by the EPF authorities and it is found that the establishment is at present not required to pay contribution at the enhance rate as per the existing policy of the Government.

Drinking Water to States

8344. SHRI PARASRAM BHARDWAJ: Will the PRIME MINISTER be pleased to state:

(a) the States selected for digging wells for providing drinking water and water for irrigation under the cent percent Centrally sponsored scheme; and

(b) the targets fixed and achieved therefor in the State of Madhya Pradesh during the Seventh Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a). Under the Centrally sponsored Accelerated Rural Water Supply Programme, assistance is not given for digging of wells for drinking water. For irrigation, under the cent percent Centrally sponsored Desert Development Programme which is implemented in hot desert States of Rajasthan, Gujarat and Haryana and cold desert States of Himachal Pradesh and Jammu & Kashmir, construction of community irrigation wells for beneficiaries of Integrated Rural Devel-

opment programme is an eligible item. This is covered in the sectoral programme of Water Resources Development for which 20 percent weightage is given in the total available funds.

Irrigation wells are provided free of cost to poor, small and marginal farmers belonging to Scheduled Castes and Scheduled Tribes and freed bonded labour under million Wells Scheme which is a sub scheme of Jawahar Rozgar Yojana. The Million Wells Scheme is implemented in all States except Punjab.

(b) The amount spent and wells constructed under Million Wells Scheme in Madhya Pradesh during Seventh Plan are Rs. 1739.74 and 13,357 respectively.

Convention of Public Sector Officers' Association

8346. SHRI B.N. REDDYS: Will the PRIME MINISTER be pleased to state:

(a) whether the first-ever convention of public Sector Officers' Associations representatives was held on March 9-10, at New Delhi;

(b) if so, the details of the issues discussed therein; and

(c) the reaction of the Government to the resolutions passed therein?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) Yes Sir.

(b) and (c). The National Convention of public Sector Offices which met on 9th and 10th March 1992 have inter alia suggested alternative policy initiatives such as optimal utilisation of already built up manufacturing and technological capability, import substitution, being given priority over export